

(2021) 02 TDSAT CK 0041

In the Telecom Disputes Settlement And Appellate Tribunal

Case No : Cyber Appeal 9 Of 2020

Indusind Bank Ltd

APPELLANT

Vs

Prothous Engineering Services Pvt.ltd. And Anr

RESPONDENT

Date of Decision : 01-02-2021

Acts Referred:

Citation : (2021) 02 TDSAT CK 0041

Hon'ble Judges : Shiva Kirti Singh, CP

Bench : Single Bench

Advocate : Kriti Srivastava, Prashant Mai, Shafiq Ahmed

Judgement

Learned counsel for respondent no. 2 Vodafone Idea Ltd. wants to press M.A. No. 7 of 2021 filed on 18.1.2021 with a prayer to delete it from the

array of respondents. Learned counsel for appellant prays for and is granted four week's time for filing reply to the said M.A. If any other party is

interested in filing reply, it may do so within the same time. Rejoinder in respect of this M.A. may be filed by respondent no. 2, if required, within

three weeks thereafter.

Post the matter under the same head for considering the aforesaid M.A. on 26.3.2021.

It will be open for appellant and other parties to complete pleadings in the appeal itself by filing reply / rejoinder.